



2026:AHC:2409

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19503 of 2025

Vijay Kirti Bharti

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Astitva Srivastava, Sasmita Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Pankaj Srivastava (AoR No.A/P0046/2012) holding brief of Sri Astitva Srivastava, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the father of the writ petitioner, who was working as Rojgar Sewak since 2008, died in harness on 30.07.2022. The writ petitioner claims to be the son. He further claims to have approached the respondents for compassionate appoint, but no orders have been passed.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order bearing in mind the eligibility, suitability or competing claims, if any.

January 7, 2026

N.S.Rathour

(Vikas Budhwar,J.)